

(2012) 11 KAR CK 0017
In the Karnataka High Court
Case No : Writ Petition 36467 of 2010 (Edn)

Sri Shrikanth

APPELLANT

Vs

State of Karnataka, Registrar (Evaluation) Bangalore
University Pareeksha Bhavan, Jnanabharati Bangalore and
Principal, Vivekananda Degree College

RESPONDENT

Date of Decision : 27-11-2012

Acts Referred:

Citation : (2012) 11 KAR CK 0017

Hon'ble Judges : Huluvadi G Ramesh, J

Bench : Single Bench

Advocate : Chandrashekar Rodnavar, for the Appellant; R Omkumar, AGA for R1; Sri N. K. Ramesh, for R2; Sri Nag Assts., for R3, for the Respondent

Judgement

Hon"ble Mr Justice Huluvadi G Ramesh

1. Petitioner has sought for quashing the Circular issued by the 2nd respondent at annexure A dated 25.10.2010- and to allow the candidate to write the examination and to declare the results. It appears, petitioner was admitted to 3rd respondent college to prosecute B.Com degree for the academic year 2004-05. Having completed the course, there is one paper i.e., Business Economics I to be cleared by him in which subject he had failed. Petitioner also paid the examination fees for the examination to be held on 22.11.2010 and when he went to collected the admission ticket, he was denied the same. Hence, this petition.

2. Heard the counsel representing the parties.

3. By virtue of the interim order on 19.11.2010, petitioner was permitted to write the examination. However, there was also an order not to declare the results. It appears the resolution would come in the way.

4. However, by virtue of the interim order, since he had already paid the examination fees, this Court had granted permission to write the examination.

Now, the results have to be declared. In the event on such declaration of result the petitioner is successful, it goes to his credit. Or else, he has to suffer the result if it is not in his favour.

5. Ordered accordingly. The petitioner's result be declared in ten days from the date of receipt of a copy of this order. Petition is disposed of.